

1.

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA.

CCPA No.126 of 2005  
(OA No.577/2005)  
Date of order : 28.11.2005.

C O R A M

Hon'ble Mr. Shankar Prasad, Member(Admn.)  
Hon'ble Ms. Sadhna Srivastava, Member (Judicial)

Sheo Murat Ram ..... Applicant

Vrs.

Sri S. P. Singh, C.P.M.G.,Bihar Circle,Patna ..... Respondents.

Counsel for the applicant : Shri S.N.Tiwari

Counsel for the respondents : Shri M.K.Mishra, Sr.S.C.

O R D E R

By Shankar Prasad, Member(A) :-

The applicant had moved O.A.No.577 of 2005 to challenge his transfer order. The Tribunal had passed orders on 5.9.2005 directing to maintain status-quo till the next date. The status-quo is continued till the next date <sup>by order dated</sup> ~~09.09.05~~.

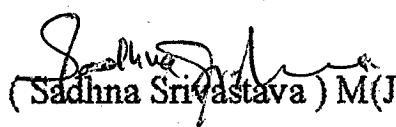
2. The applicant has moved the instant contempt petition for non compliance of the aforesaid orders. The Id. Sr.S.C. had been asked to file reply to ascertain as to whether the case for contempt has been *prima facie*

*Shankar Prasad*

2.

made out.

3. The ld. counsel for the applicant has today stated that the applicant does not want to proceed further along with the CCPA and wants to withdraw the same. It is allowed to be withdrawn. No order as to cost.

  
(Sadhna Srivastava) M(J)

  
(Shankar Prasad) M(A)

mps.